

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
M/s RAVEENA HOTELS PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	RAVEENA HOTELS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	10/01/2007
3.	Authority under which corporate debtor is incorporated / registered	ROC -Bangalore
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U55101KA2007PTC041444
5.	Address of the registered office and principal office (if any) of corporate debtor	Reg-Address Raveena Plaza, #281, 1st Main Alur Venkat Rao Road, III rd Cross, Chamrajpet Bangalore Karnataka 560018 India
6.	Insolvency commencement date in respect of corporate debtor	26/09/2019-Court order Received on 15/10/2019
7.	Estimated date of closure of insolvency resolution process	12/04/2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Kizhakkekara Kuriakose Jose IBBI/IPA-001/IP-P00445/2017-18/10788
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Kizhakkekara Kuriakose Jose KK Jose & Associates Yenvee Complex Temple Road Aluva -683101 Kerala Email-kkjoseca@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Kizhakkekara Kuriakose Jose KK Jose & Associates Yenvee Complex Temple Road Aluva -683101 Kerala Email-kkjoseirp@gmail.com
11.	Last date for submission of claims	29/10/2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/downloadform.html Physical Address: As given in SI No 10 Above

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s RAVEENA HOTELS PRIVATE LIMITED on 15/10/2019



W/10/19
KIZHAKKEKARA KURIAKOSE JOSE
RESOLUTION PROFESSIONAL
IBBI/IPA-001/IP-P00445/2017-18/10788
E-Mail: kkjoseca@gmail.com
Mob: 9447913514

The creditors of M/s RAVEENA HOTELS PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 29/10/2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class in Form CA. -----Not Applicable

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional

Sd/-



Kizhakkekara Kuriakose Jose

IBBI/IPA-001/IP-P00445/2017-18/10788

Date: 17/10/2019

Place: Aluva



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